



Ministry of Corporate Affairs

# MCA amended Companies Act 2013 to mitigate blow by COVID-19 pandemic



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The Ministry of Corporate Affairs (MCA) has taken various measures to address the COVID-19 pandemic by making amendments in the Companies Act, 2013, Rules made thereunder and by issuing various circulars from time to time. The details of such measures taken by the Ministry are attached as **Annexure**.

This was stated by Shri Anurag Singh Thakur, Union Minister of State for Finance & Corporate Affairs in a written reply to a question in Rajya Sabha today.

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RM/KMN

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